

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

(IB)-538/ND/2018

Agarwal Coal Corporation Pvt. Ltd.
And Action Ispat and Power Pvt. Ltd.

... Applicant

Under Section: Section 9 of IBC Code.

Order delivered on 15.05.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant
For the Respondent

Mr. Mohd. Nazim Khan, Adv.

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ORDER

Issue notice as to why the application to initiate CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 28th May, 2018.

Ritu Sharma



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**